

8.10.2013

O.A. No. 354/10

Hon'ble Sri Navneet Kumar, Member (J)

Appl: Shri Praveen Kumar.

Resp: Shri B. B. Tripathi.

The present O.A. is preferred by the applicant under Section 19 of the AT Act, 1985, challenging the order dated 11.8.2010 whereby the applicant was transferred to EOG maintenance. Today, the learned counsel appearing on behalf of the respondents has filed supplementary counter reply. As per the reply, it is pointed out that the Construction Union has been assigned new more work, as such, the transfer order which was issued earlier was subsequently cancelled.

The learned counsel for the applicant has pointed out that since the transfer order has already been cancelled by the respondents, the O.A. has become infructuous. The supplementary counter reply filed by the respondents is taken on record.

Considering the submissions made by the parties, the O.A is dismissed as it has rendered infructuous. No order as to costs.

VR. Agarwal
(Navneet Kumar)
Member (J)

~~OB order~~
~~referred 8-10-13~~
~~in progress~~
~~09-10-2013~~